

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT - II)

Item No. 204
(IB)-50(PB)/2021
IA-3602/2022, Invn. P-36/2022, IA-461/2024
IA-839/2023, IA-936/2023

IN THE MATTER OF:

M/s. Acute Daily Media Pvt Ltd & ors. ... Applicant/Petitioner

Versus

M/s. Sharp Eye Advertising Pvt Ltd ... Respondent

Under Section: 7 of (IBC) CIRP

Order delivered on 02.05.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Sakal Bhushan, Adv. Vasu Bhushan, Adv. Nipun Bhushan in IA- 3602/2022, IA-461/2024

For the Respondent : Adv. Mohit Nandwani, Adv. Abhishek Goswami, for R-1 & 2, in IA-839/2023, Adv. Vivek Kohli, Adv. Sonia, Adv. Nishtha Grover, Adv. Parijit, Adv. Bharya Bhatia for R-8 to 15 in IA-3602/2022 and R-3, 4 in IA-839/2023, Adv. Eshna Kumar, Adv. Lakshmi Kant

For the RP : Adv. Abhishek Anand, Adv. Karan kohli, Adv. Sikhar Tiwari

For the Intervener : Adv. Rohit Gandhi, Adv. Akshita Nigam, Adv. Nikita Sharma in Inv.Pet-36/2022

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-3602/2022, IA-461/2024:- We heard the arguments advanced by Mr. Sakal Bhushan, Ld. Counsel appearing for the Applicant, Mr. Vivek Kohli, Ld. Sr. Counsel appearing for the Financial Creditor and Ms. Eshna Kumar, appearing for the Respondent No. 8 to 15 in the IA-3602/2022.

Saliently, Mr. Sakal Bhushan, Ld. Counsel appearing for the Applicant espoused that the documents, viz. part of balance sheet for the year ending 31.03.2017 the copies of which are available on record at pages 104, 112, and

113 of the written synopsis creates a doubt that the document on record are not the part of MCA record. The RC/the Corporate Debtor may file supplementary written synopsis running into 1 page commenting upon such plea raised on behalf of the Applicant. Arguments heard. **Order reserved.**

Ivn. P-36/2022:- The Ld. Counsel appearing for the Applicant adopted the submissions put forth by Mr. Sakal Bhushan, Ld. Counsel appearing for the IA-3602/2022 and IA-461/2024.

The Ld. Counsels appearing for the Financial Creditor and the Suspended Board/Directors/Promoters impleaded as Respondent Nos. 8 to 15 in IA-3602/2022 also adopted their submissions which they have already advanced in respect of IA-3602/2022 and IA-461/2024 is opposition to the prayer made in Ivn.P-36/2022.

IA-936/2023:- The application is prayed for approval of the plan. Arguments heard. **Order reserved.**

IA-839/2023:- Let the application be listed for hearing on 03.06.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)